†[شری سحمد سلیم : نہیں ہے وه چلے کئے هيں - انکو پچھلے ستر میں ہود دھا چلے جا نے کیائے - |

श्री दीपांकरमुखर्जी: राज्य सभा मे तो नहीं हैं, लोक सभा में होंगे।

THE DEPUTY CHAIRMAN: He must be in the Lok Sabha (Interrup_ tions) He is in Lok Sabha. He told me that he is going there. He may be I can ask somebody else to lay the Papers. Mr. K. P. Singh Deo. You may lay the Papers on this behalf.

Ordinances under article 123 Constitution

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Madam on behalf of SHRI RAMESHWAR THAKUR: I lay on the Table a copy each (in English and Hindi) of the following Ordinances, under sub-clause (a) of clause (2) of Article 123 of the Constitution: -

- (1) The Cable Television Networks (Regulation) Ordinance, 1994 (No. 9 of 1994), promulgated by the President on the 29th Septem. ber, 1994.
- (2) The Contingency Fund of India (Amendment) Ordinance, 1994 (No. 10 of 1994), promulgated by the President on the 10th October, 1994.
- (3) The Industrial Development Bank of India (Amendment) Ordinance, 1994 (No. 11 of 1994), promulgated by the President on the 12th October, 1994.
- (4) The Special Protection Group (Amendment) Ordinance, 1994 (No. 12 of 1994), promulgated by the President on the 16th November, 1994.

THE DEPUTY CHAIRMAN: No. today is his question day in Today is a question day Lok Sabha. of Mr. Rameshwar Thakur in the Lok

†[]Transliteration in Arabic script.

Sabha and it takes some time for him He has not here. to come over reached and the other Minister laid the Papers on the Table. quite in order.

Notification of the Ministry of Home Affairs

श्री राम लाल राही: महोदया मैं श्री **षी०एम० सईद की स्रोर से दिल्ली नगर** निगम ग्रधिनियम, 1957 की धारा 490 की उपधारा (1) के ग्रधीन 6 सितम्बर, 1994 से प्रभावी 2 महीने 25 दिन की श्रतिरिक्त समयावधि के लिए दिल्ली नगर निगम की अधिक्रमण की अवधि के बढ़ाये जाने से सम्बन्धित गृह मंतालय की स्रधि-नुचना एफ सं० 11(66)/86-एल**०एस**० जी ०/पार्ट ० I यू० 14011/160/89 दिल्ली, दिनांक 18 श्रगस्त, 1994 की एक प्रति (ग्रंग्रेजी तथा हिन्दी में) सभा षटल पर रखता हं।

SHRI SATISH AGARWAL: (Rajas-Madam, I am only drawing than): your attention to Item No. 7 of todays Order Paper regarding extension of period of supersession of MCD for an additional period of two months and twenty-five days w.e.f. 6th Septem-That period is already ber, 1994. What are they going to do over. with regard to that? The supersession period is already over and they are laying this notification today. they extended the period furthermore or not?

THE DEPUTY CHAIRMAN: Chavan Sahib, Agarwal Ji has some query about the Papers to be Laid on the Table by Mr. P. M. Sayeed, listed in today's Order Paper at serial No. 7. He says that the period of superression is already over on 7th September. 19994. (Interruptions).

THEMINISTER OF HOME AF-FATRS (SHRT S. B. CHAVAN): have been able to consult....... (Interruptions)

THE DEPUTY CHAIRMAN: Today we have a new system.

जरा जोर में बोल दीजिए क्या पूछ

श्री सतीश अग्रवाल : मैं सुपरसेशन का पूछ रहा हूं। इसमें लिखा है स्परक्षेशन का पीरियंड 6 सितम्बर से 2 महीने 25 दिन बढ़ाया जा रहा है। दो महीने दिन 6 सितम्बर से, 6 श्रक्तुबर, 6 नवम्बर और 1 दिसम्बर का खत्म हो गए। ग्राज 7 दिसम्बर है तो सुपरसेमन ग्रीर बढ़ाया है, नहीं बढ़ाया है..... (व्यवधान) या बढ़ाएंसे? यह तो खत्म हो गया है। इसकी क्या बात है।

उनसभापति : देखिए, सवाल यह है कि डुंडे वी हैव एन्यू सिस्टमं। नया सिस्टम है। थोड़ी टीविंग टुबल होगी । जब निकलते हैं तो बोड़ी तकलीफ होती है। इसलिए जरा ग्राप सब्न से बैठिए ग्रीर मुनिए ।

श्री प्रमोद महाजन (महाराष्ट्र) : मैडम, एक दिन का ट्रायल सेशन होना चाहिए था । ग्रापने रेगुलर सेशन कर दिया है। कल ग्राप सबको बोलती एक ट्रायल मैच कर लेते हैं तो ग्रापको पता चलता कि इसमें क्या गड़बड़ी है...(व्यवधान)

THE DEPUTY CHAIRMAN: Never Let us consider this to be a I also came yesterday aw this system installed. Interruptions).

SHRI S. B. CHAVAN: Madam, 1 rould like to clarify the point which hri Satish Agarwal has raised nat is about the period having been ver and what the Government had one in the matter. We have still xtended the period because I have onsulted both the Congress and the pnosition on this point, the ruling party in Delhi and also the Oppostion, oth of them I have consulted in the natter and both of them do not seem o be very keen to immediately hold re elections. That is why it has to e extended.

Report and Accounts (1993_94) of Hindustan Lax Ltd. Thiruyan_ thapuram

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FA-MILY WELFARE (SHRI PABAN SINGH GHATOWAR): Madam, I lay on the Table, under sub-section (1) of section 619A of the Companies Act. 1956, a copy each (in English and Hindi) of the following papers:-

- (i) Annual Report and Accounts of the Hindustan Latex Limited. Thiruvananthapuram, for the year 1993-94, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.
- (ii) Review by Government on the working of the above Company.

REPORTS \mathbf{OF} THE STANDING COMMITTEE ON RAILWAYS

SHRIMATI SARLA MAHESHWA-RI (West Bengal): Madam, I lay on the Table a copy each (in English and Hindi) of the following Reports of the Standing Committee on Railways (1994-95).

- Seventh Report on Ministry of Railways—'Passenger Amenities' (Action taken by Government on recommendations observations the First Report of contained in Standing Committee on Railways).
- (ii) Eighth Report on Ministry of Railways—'Doubling of Railway Lines and Metro Railway Project in Calcutta'.

(Action taken by Government on recomendations observations contained in the Second Report of Standing ommittee on Railways).

(iii) Ninth Report on Ministry of Railways-'Opening of New Lines on Indian Railways'.

(Action taken by Government on recomendations observations contained in the Fourth Report of Standing Committee on Railways).